

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) (Ins)No.347 of 2020**

**IN THE MATTER OF:**

**Ankit Pathak**

**...Appellant**

**Versus**

**Kisan D'net India Pvt. Ltd**

**...Respondents**

**Present:**

**For Appellant: Ms. Peeva Gujral with Mr. Deepak Biswas and Mr. Inderdeep singh, Advocates.**

**For Respondent: Mr. Satyendra Sharma, IRP.**

**O R D E R**

**17.03.2020** - Learned counsel for the Appellant submits that Appellant has settled the dispute with the Respondent and to this effect Appellant has filed an Affidavit vide Diary No.19932 dated 16.03.2020 along with 'Memorandum of Understanding' between the parties.

It is also submitted that the Interim Resolution Professional is present before this Tribunal and appraised that he has not constituted the Committee of Creditors till date. Learned counsel for the Appellant submits that Interim Resolution Professional may be directed not to constitute the CoC till the next date of hearing before this Tribunal.

Meanwhile the Appellant shall file appropriate application before the Adjudicating Authority. Prayer allowed.

The Registrar is directed to send the copy of this order to the Adjudicating Authority (National Company Law Tribunal, Allahabad Bench).

Let the matter be fixed on **01<sup>st</sup> April, 2020.**

**[Justice Mr. Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Balvinder Singh]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

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